

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Date of Hearing: 16.4.2019

Petition No.119/MP/2017

Subject : Petition under Section 79 of the Electricity Act, 2003 and in the matter of the Power Purchase Agreement dated 8.1.2011 ("PPA") entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Energy Private Limited and in the matter of extension of Scheduled Commissioning Date (SCoD).

Petitioner : Rajasthan Sun Technique Energy (P) Ltd. (RSTEPL)

Respondents : NTPC Vidyut Vyapar Nigam Ltd. and Others

Petition No. 378/MP/2018

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 and in the matter of the Power Purchase Agreement 8.1.2011 entered into between NVVNL and Rajasthan Sun Technique Energy Private Limited.

Petitioner : Rajasthan Sun Technique Energy (P) Ltd. (RSTEPL)

Respondent : NTPC Vidyut Vyapar Nigam Ltd.

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Buddy Ranganadhan, Advocate, RSTEPL
Shri Hasan Murtaza, Advocate, RSTEPL
Shri M.G. Ramachandran, Senior Advocate, NVVNL
Ms. Anushree Bardhan, Advocate, NVVNL
Shri Shubham Arya, Advocate, NVVNL
Ms. Tanya Sareen, Advocate, NVVNL
Shri Nishant Gupta, NVVNL

Record of Proceedings

Learned senior counsel for NVVNL requested for time to file reply in Petition No.378/MP/2018. Learned counsel for the Petitioner had no objection in this regard.

2. The Commission directed NVVNL to file its reply in Petition No.378/MP/2018 by 30.4.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 14.5.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**